

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1229**  
TO BE ANSWERED ON 22.12.2017

**Dumping of Industrial Waste**

1229. SHRI C.S. PUTTA RAJU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there are major health problems due to dumping of industrial waste on ground and in water bodies and if so, the details thereof;
- (b) the details regarding dumping of industrial waste on ground and in water bodies during the last three years and the current year, State/UT-wise; and
- (c) whether any measures are taken by the Government during the said period to control this menace and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) Industrial wastes, some of which may be hazardous in nature, may pose a potential hazard to the human health and environment if not properly treated, stored, transported or disposed of.

(b) & (c) Industrial waste disposal is regulated through norms related to emissions/ effluent for various sectors, besides rules related to Solid Waste Management, Construction & Demolition Wastes, Biomedical Waste, Plastic Waste, e-Waste and Hazardous Waste. Compliance with these rules is monitored by State Pollution Control Boards/ Pollution Control Committees and action is taken in cases of violation by them. As such, Ministry of Environment, Forest and Climate Change (MoEF&CC) does not maintain data related to dumping against rules/ statutes. The Rules lay down provisions related to authorization for generation, transportation, storage, disposal etc. of hazardous and other Waste, liability of occupier, importer, or exporter and operator of a disposal facility, etc.

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